

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE Financial CREDITORS OF M/S Shakambari Rubber Private Ltd.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S Shakambari Rubber Private Ltd.
2.	Date of incorporation of corporate debtor	11/06/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25190WB2011PTC163624
5.	Address of the registered office and principal office (if any) of corporate debtor	Room No320, Bala Bhawani Bhawan, 3 rd Floor, 51 Vivekananda Road, Kolkata - 700007
6.	Insolvency commencement date in respect of corporate debtor	14/01/2020
7.	Estimated date of closure of insolvency resolution process	11/07/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sonu Jain IBBI/IPA-001/IP-00575/2017-18/11016
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Poddar Court, Gate No. 2 Room No. 327, 3 rd Floor, 18 Rabindra Sarani,, Kolkata-700001 casonu Jain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Poddar Court, Gate No. 2 Room No. 327, 3 rd Floor, 18 Rabindra Sarani,, Kolkata-700001 cirp.shakambari@gmail.com
11.	Last date for submission of claims	28.01.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not as yet
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Poddar Court, Gate No. 2 Room No. 327, 3rd Floor, 18 Rabindra Sarani,, Kolkata-700001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S Shakambari Rubber Private Ltd. on 14/01/2020.

The creditors of M/S Shakambari Rubber Private Ltd, are hereby called upon to submit their claims with proof on or before 21/01/2020 to the interim resolution professional at the address mentioned against entry No. 10.

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : CA. Sonu Jain
Date and Place: 21/01/2020, Kolkata